

1973, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the President in relation to the State of Uttar Pradesh, together with an explanatory memorandum

- (ii) A statement (Hindi and English versions) explaining the reasons for laying the above Ordinance before Lok Sabha [Placed in Library. See No LT-5347/73]

UTTAR PRADESH STATE UNIVERSITIES  
ORDINANCE, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) I beg to lay on the Table a copy of the Uttar Pradesh State Universities Ordinance, 1973 (No 1 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the President in relation to the State of Uttar Pradesh together with an explanatory memorandum [Placed in Library See No LT-5348/73]

PARLIAMENTARY COMMITTEES

SUMMARY OF WORK

SECRETARY: I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1972 to 31st May, 1973.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th August, 1973, agreed without any amendment to the National Co-operative Development Corporation (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th July, 1973"

12 54 hrs.

STATEMENT RE STATUTORY  
CONTROL ON COTTON YARN

MR SPEAKER Prof D P Chattopadhyay

श्री मन्त्रिमन्त्रि (बाका) मेरा व्यवस्था का प्रश्न है, अध्यक्ष महोदय ।

यद्यपि महोदय हमका तो नोटिस देना चाहिए था आपको ।

मन्त्रिमन्त्रि अध्यक्ष महोदय, आपकी अनमति मे मत के बारे में नियम 377 में एक बयान दिया था । उस के बाद मंत्री महोदय बिन्कुल चुन रहे, कोई सफाई नहीं । उमी तरह ना जान के बारे में आश्वासन दिया था वितरण की व्यवस्था के बारे में एक योजना लेकर वह सदन के गामने आयेंगे । हमने जो शीट नोटिस बेचन दिया था उम को भी नहीं माना है । तो आप उनसे खलासा करवाने न शीट नोटिस मानते हैं न 3771 तो सदन की प्रक्रिया कैसे चलेगी ?